

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:5672
ANSWERED ON:28.04.2015
INCLUSME GROWTH FOR SC
Raj Dr. Udit

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is true that in 2006 the Government had actively considered a proposal to enforce five per cent reservation in private sector through legislation for making the industrial work force inclusive and ensuring inclusive growth and if so, the details thereof;
- (b) whether the idea was later dropped on the assurance of industry associations that voluntary affirmative action would be taken to train and employ dalit youth and if so, the details thereof;
- (c) whether the Government had sought progress report from industry associations about affirmative action taken by their members in this regard, if so, the details and the outcome thereof; and
- (d) the follow up action taken/proposed to be taken by the Government to ensure compliance of the said affirmative assurance given by the industry associations?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

(a) to (d) : A high level Coordination Committee under the Chairmanship of Principal Secretary to Prime Minister was constituted in October 2006, to carry forward the dialogue with the Industry on Affirmative Action, including reservation in Private Sector. The Coordination Committee is serviced by the Department of Industrial Policy and Promotion. The Coordination Committee has been holding meetings with the apex Chambers from time to time. The Industry Associations viz. Federation of Indian Chambers of Commerce and Industry (FICCI), Associated Chambers of Commerce and Industry of India (ASSOCHAM) and Confederation of Indian Industry (CII) have developed their respective Voluntary Code of Conduct (VCC) for member companies wherein stress has been laid on equal opportunities in employment for all sections of society, removing bias in employment to disadvantaged sections of society, increasing employability of socially disadvantaged sections through skill upgradation, continuous training and providing scholarships. A brief summary of updated actions taken on Affirmative Action in the Private Sector in respect of three Industry Associations as provided by the Department of Industrial Policy and Promotion (DIPP) is as follows:

i) Confederation of Indian Industry (CII)

a) Affirmative Action Council (AAC) has been formed. The AAC has identified 4 areas of Affirmative-work, Employability, Entrepreneurship, Education and Employment.

(b) Affirmative Fund has been set up.

c) 234729 candidates from Scheduled Caste/Scheduled Tribe (SC/ST) community have been trained in various vocational skills.

d) 109373 Scholarships have been provided to SC/ ST students.

e) 103 Entrepreneurship development training programmes have been held.

f) Mid day meal programmes have been started in backward districts in all four zones of the country.

g) 395 Industrial Training Institutes (ITIs) have been adopted for upgradation.

h) 921 companies have adopted Voluntary Code of Conduct.

ii) Federation of Indian Chamber of Commerce and Industry (FICCI)

a) 179810 candidates from SC/ST community have been trained in various vocational skills.

b) 2036 Scholarships have been provided to SC/ ST students.

c) 5176 Entrepreneurship development training programmes have been held.

- d) 23030 SC/ST students have been provided free education.
 - e) 478 companies have adopted Voluntary Code of Conduct.
- iii) Associated Chamber of Commerce and Industry of India (ASSOCHAM)
- a) 1028 companies have adopted Voluntary Code of Conduct.
 - b) 161 ITIs have been upgraded.
 - c) 3659 SC/ST students have been imparted Skill Upgradation and Entrepreneurship Development trainings.
 - d) 3318 scholarships provided to SC/ST students for studying in premier institutions like IITs/ IIMs.
 - e) 35009 candidates have been trained under Skill Development programmes.